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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(COMM) 288/2019, I.As. 8023/2019, 8822-24/2019, 12257/2019, 12859/2019, 12860/2019, 15720/2019, 16498/2019, 2466/2020, 4276/2020, 4280/2020, 5978/2020, 6615/2020, 6637/2020, 6655/2020, 6808/2020, 6809/2020, 7733/2020, 8030/2020, 8855/2020, 8865/2020, 7204/2021, 7205/2021, 9465/2021, 9466/2021, 14913/2021, 16744/2021 & CRL.M.A. 41105/2019

VISTRA ITCL(INDIA) LIMITED & ANR. .... Plaintiffs

Through: Mr. Amit Sibal, Mr. Arun Kathpalia, Mr. Krishnendu Datta, Senior Advocates with Mr. Hardeep Sachdeva, Mr. Kamal Shankar, Advocate, Ms. Priyamvada Shenoy and Mr. Pradyumna Sharma, Advocates.

versus

LALIT KUMAR JAIN & ORS. .... Defendants

Through: Mr. Arvind Nigam, Mr. Rajshekhar Rao and Mr. Jayant k. Mehta, Senior Advocates with Mr. Raghvendra M. Bajaj, Mr. Agnish Aditya and Ms. Mansi Sood, Advocates for D-1 to 3. Mr. Neel Mason, Mr. Uday S. Chopra, Mr. Siddharth Vardhman and Ms. Varsha Jhavar, Advocates for Google LLC.

**CORAM:  
HON'BLE MR. JUSTICE SANJEEV NARULA**

**ORDER**

% **07.03.2022**

**[VIA HYBRID MODE]**



1. It is already 3:45 PM when the matter is called out. Mr. Arvind Nigam, Senior Counsel for the Defendant Nos. 1 to 3 states that he has another matter which is specifically fixed at 4:00 PM before the Division Bench of this Court and he would like to attend the same before commencing arguments in the instant matter. Considering the time and the possibility that the matter may not reach if passed over, the suggestion given by Mr. Nigam is not convenient to the Court.
2. The matter is being adjourned to a date which is convenient to Mr. Nigam.
3. Re-notify on 16<sup>th</sup> March, 2022.

**SANJEEV NARULA, J**

**MARCH 7, 2022**

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